

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

AT HYDERABAD

O.A. NO. CP.6/93

Dt. of Decision 16.6.1993

T.A. NO. OA.247/91

G.Radhakrishna Sarma

Petitioner

Mr.N.Rama Mohan Rao

Advocate for
the petitioner
(s)

Versus

K.Ramarathnam, General Manager, Govt. of India,
Security Printing Press, Hyderabad. Respondent.

Mr.N.K.REVRAJ

Advocate for
the Respondent
(s)

CORAM

THE HON'BLE MR. A. B. GORTHI : MEMBER (ADMN.)

THE HON'BLE MR. T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporters or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?
5. Remarks of Vice-Chairman on Columns 1,2,4 (to be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

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C. n
(HTCSR)
M (J)

(HABG)
M (A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

CP. No. 6/93
in
OA. No. 247/91

Date of Order: 16.6.1993

Between:

G. Radhakrishna Sarma

.. Petitioner

A N D

K. Rama Rathnam,
General Manager,
Government of India,
Security Printing Press,
Mint Compound, Khiratabad,
Hyderabad.

.. Respondent.

Counsel for the Petitioner

.. Mr. N. Rama Mohan Rao

Counsel for the Respondent

.. Mr. N. R. Devraj

CORAM:

HON'BLE SHRI A. B. GORTHI: MEMBER (ADMN.)

HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

ISAL G
J

To

1. Mr. Rama Rathnam,
xxxxxx General Manager, Govt. of India,
Security Printing Press,
Mint Compound, Khairatabad. Hyderabad.
2. One copy to Mr. N. Rama Mohan Rao, Advocate, CAT. Hyd.
3. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
4. One copy to Library, CAT. Hyd.
5. One spare copy.

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page 8

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Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member (Admn.).

Mr.K.Rama Rathnam, General Manager, Security
Printing Press is present in person.

2. We have heard Mr.N.Rama Mohan Rao, Learned counsel
for the Petitioner and Mr.N.R.Devraj, Standing Counsel
for the respondents.

3. Diary Order No.5 dated 14.6.1993 issued by the
Security Printing Press, Hyderabad promoting the petitioner
Sri G.Radhakrishna Sarma as U.D.C. w.e.f. 24.12.1990 is
produced before us. This indicates that the judgement
order in OA.247/91 has been satisfactorily complied with
by the respondents. Mr.N.Ramamohan Rao rightly points out
that there has been some hesitation on the part of the
respondents in promptly complying with our judgement order
and that it was complied with only after that CP was filed
by the Petitioner and also because of the fact that they
could not secure any interim order of stay from the Hon'ble
Supreme Court.

4. The Tribunal's order dated 28.7.1992 having been
adequately complied with by the respondents, we see no
purpose in further proceeding with the Contempt matter.
The Contempt Petition is consigned. Notices issued, if any
stand discharged.

T. Chandrasekhara Reddy
(T.CHANDRASEKHARA REDDY)
Member (Judl.)

A. B. Gorthi
(A.B.GORTHI)
Member (Admn.)

Dated: 16th June, 1993

(Dictated in Open Court)

sd

8/23/1993
Deputy Registrar

IN

C

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN
AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 16-6-1993

ORDER/JUDGEMENT:

M.A. / R.L. C.A. NO. 6/93

in
O.A. No. 247/91

T.A. No. (w.p.)

Admitted and Interim directions
issued

C.P. : Consigned

Allowed.

Disposed of with directions

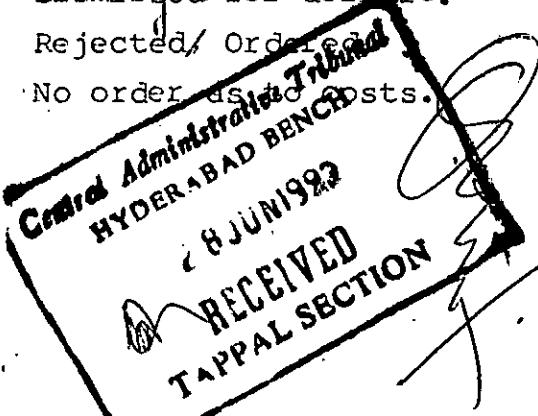
Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/ Ordered

No order as to costs.



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6/93